

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

205. CP/196(MB)2021

IN THE MATTER OF

Dabur India Ltd Petitioner

Vs

Reliance Home Finance Limited Respondent

U/s 71(10) of the Companies Act, 2013

Order Delivered on 10.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Ameya Mahajan (PH)

For the Respondent: Adv. Sarosh Bharucha (VC)

ORDER

The Ld. Counsel for the Petitioner prays for short adjournment on the ground that the arguing Counsel is not available. It is made clear that no further adjournment shall be granted. Adjourned to **28.08.2024** for arguments.

Sd/-
MADHU SINHA
Member (Technical)
//Avdhesh K Patel//

Sd/-
REETA KOHLI
Member (Judicial)